

The Goa Staff Selection Commission (Amendment) Bill, 2023

(Bill No. 33 of 2023)

A

BILL

further to amend the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019).

BE it enacted by the Legislative Assembly of Goa in the Seventy-fourth Year of the Republic of India as follows:-

1. **Short title and commencement.**— (1) This Act may be called the Goa Staff Selection Commission (Amendment) Act, 2023.

(2) It shall be deemed to have come into force on the 9th day of May, 2023.

2. **Amendment of section 7.**— In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019), in sub-section (8), for the existing proviso, the following proviso shall be substituted, namely:—

“Provided that where advertisements for filling up of the sub-ordinate services/posts were issued prior to the 8th day of January, 2022, the concerned Department may conduct examination and complete the selection process of such sub-ordinate services/posts not later than the 31st day of October, 2023.”.

3. **Repeal and savings.**— (1) The Goa Staff Selection Commission (Amendment) Ordinance, 2023 (Ordinance No. 2 of 2023) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) (hereinafter referred to as the "said Act") was amended vide Goa Act 33 of 2022 inserting the proviso to sub-section (8) of section 7 of the said Act enabling the concerned Department to conduct examination and complete the selection process to sub-ordinate services/posts not later than one year from the date of commencement of the Goa Staff Selection Commission (Amendment), Act, 2022 in cases where advertisements for filling up the sub-ordinate services/posts were issued prior to 8th day of January, 2022.

Some of the Departments that have issued advertisements for filling up of sub-ordinate services/posts prior to the 8th January, 2022, have not completed the process of conduct of the examination and selection for filling up of such posts.

The Bill seeks to amend said proviso to sub-section (8) of section 7 of the said Act so as to extend the time limit upto 31st October, 2023 for the Departments to complete the process of conduct of the examination and selection for filling up of such posts where advertisements were issued prior to 8th day of January, 2022.

The Bill also seeks to repeal the Goa Staff Selection Commission (Amendment) Ordinance, 2023 (Ordinance No. 2 of 2023) promulgated by the Governor of Goa on 09/05/2023.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

Financial implications are involved in this Bill in relation to the recruitment process, salaries etc.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Assembly Hall,
Porvorim
25th July 2023

DR. PRAMOD SAWANT
Hon. Chief Minister, Goa.

Assembly Hall,
Porvorim-Goa
25th July 2023

NAMRATA ULMAN
Secretary (Legislature)

ANNEXURE

Extract of the Section 7 of the Goa Staff Selection Commission Act, 2019

Amendment of section 7.— In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) after sub-section (7), the following sub-section shall be inserted, namely:—

“(8) Notwithstanding anything contained in this section, the Government Departments may, after obtaining prior approval from the Department of Personnel of the Government, conduct examinations for selecting candidates for appointment to sub-ordinate services/posts for a period of one year from the date of commencement of the Goa Staff Selection Commission (Amendment) Act, 2021.”.

Assembly Hall,
Porvorim-Goa.

25th July 2023

NAMRATA ULMAN
Secretary (Legislature)